

(d) if so, the Government's reaction thereto?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):

(a) The ceiling of Rs. 2500/- for grant of bonus to workers in public sector undertakings and ad hoc basis to the Central Government employes was fixed in 1985 through amendment of the Payment of Bonus Act.

(b) There has been a rise in the emoluments of the workers/employees due to the wage revisions and periodic increase in Dearness Allowance.

(c) Yes, Sir

(d) The matter is under consideration. A decision will be taken in due course, taking the various factors into consideration

[*Translation*]

Allotment of FPS/Kerosene Depot In Delhi

6403 **SHRI GOVINDA CHANDRA MUNDA:** Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state.

(a) the number of applications received for the allotment of Fair Price Shops and Kerosene Depot in Delhi during the last two years.

(b) the number of applicants to whom depots have been allotted, and

(c) the steps taken to dispose off the remaining applications?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI NATHU RAM MIRDHA):

(a) The information is being collected by the Delhi Administration and will be laid on the Table of the House

(b) 362 Fair Price shops and 68 Kerosene depots have been allotted by the Delhi Administration to applicants during the last two years.

(c) A Number of applications are received in response to each vacancy for fair price shops and kerosene oil depots notified by the Delhi Administration in the concerned circle office. The allotment is made to one, who is most suitable according to the norms prescribed. The rest of the applicants are deemed to have been rejected

[*English*]

IS Cadar Therapy

6404. **SHRI LOKANATH CHOUDHURY:** Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Central Council for Research in Homoeopathy (CCRH) conducted research in IS Cadar therapy in the years 1978 to 1982;

(b) whether it is also a fact that research in IS Cadar therapy was discontinued on the recommendations of Scientific Advisor Committee of the Council; and

(c) whether research in IS Cadar therapy was re-undertaken without taking approval of the Scientific Advisory Committee; if so, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RASHEED MASOOD):

(a) and (b). Iscador therapy for Cancer was introduced on trial basis on the recommendations of the Scientific Advisory Committee in 1978. There was no recommendation for its withdrawal. However, since there was some doubt it was again approved by the Scientific Advisory Committee on 9th August, 1984.

(c) Research in Iscador therapy was re-introduced in the Council with the prior approval of Scientific Advisory Committee

HUDCO Schemes for Punjab

6405 SHRI KAMAL CHAUDHARY Will the Minister of URBAN DEVELOPMENT be pleased to state

(a) the details of schemes approved and financed by HUDCO for construction of

houses in Punjab during the last three years, and

(b) the progress achieved so far in implementing such schemes?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN) (a) The details of schemes sanctioned by HUDCO to different borrowing agencies in the State of Punjab during the last three years are as follows

Year	No of Schemes	Project Cost	Allocation (Rs in crores)	Loan Sanctioned	DUs Sanctioned
1987-88	14	17	7 81	11	1312
1988-89	37	42	9 77	36	43349
1989-90	32	23	12 51	15	1310

(b) As per latest available information as against sanctioned number of dwelling units of 103789 48051 units have been completed as on 31 3 1990

Tenders for Ayurvedic Drugs

6406 SHRI RAMDAS SINGH Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state

(a) whether Government invite tenders under Central Health Scheme for Ayurvedic and patent drugs for its dispensaries and

(b) if so the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RASHEED MASOOD)

(a) and (b) Yes, Sir Every year tenders are invited from the firms registered with CGHS for supplying those medicines which are

included in the formulary but are not manufactured and supplied by M/s IMPCL, a Government of India Undertaking

Special Quota for Ramzan Period

6407 SHRI AJIT KUMAR PANJA Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state

(a) whether regular quota of sugar kerosene oil etc are increased to State during the Ramzan period

(b) if so, the details of the increased quota released to Government of West Bengal during the last three years year-wise separately during the Ramzan periods.

(c) whether it is also a fact that this year the increased quota has not been released to Government of West Bengal and